ANDHRA PRADESH STATE LEGAL SERVICES AUTHORITY

NOTIFICATION NO.04/2026

Roc.No. 49-E1/APSLSA/Estt/2026 **Dt : 13.11.2026**

Applications are invited from the Retired District Judges who were allocated to Andhra Pradesh State to be considered for appointment as Chairperson, Permanent Lok Adalat for Public Utility Services (PLAPUS).

Number of posts – 02

The Post of Chairperson is proposed to be filled-up by appointing the Retired District Judges. The appointment, service conditions and functions of the Chairperson, Permanent Lok Adalat for Public Utility Services are governed by the Legal Services Authorities Act, 1987 and the Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairperson and Other Members) Rules, 2003.

As per Rules, 2003, the Retired District Judges appointed as Chairpersons of PLAPUSs, shall hold office for a term of five years or till the age of 65 years whichever is earlier and shall be entitled to a monthly fee of last drawn salary less the amount of pension received by him.

The applications shall contain all details including the present age, Date of Birth, Date of Retirement, native District, Photo of the candidate and age proof.

The Retired District Judges who were allocated to the State of Andhra Pradesh and who are willing to be considered for appointment as Chairpersons, Permanent Lok Adalat for Public Utility Services shall submit applications to Andhra Pradesh State Legal Services Authority, Amaravati ***on or before 5.00 p.m. on 27.11.2026.*** The applications received after 5.00 p.m. on 27.11.2026 will not be considered.

The A.P. State Legal Services Authority shall have right to cancel or modify the notification or to accept or reject any candidature without assigning any reasons. The decision of the A.P. State Legal Services Authority on all matters shall be final. The A.P.State Legal Services Authority shall have right to post or transfer the selected candidates, to the Permanent Lok Adalat for Public Utility Services, in any District in the State of Andhra Pradesh during their tenure.

The candidates if appointed, shall also submit the undertaking in the Proforma appended herewith.

The selected candidates shall be willing to work as such in any of the districts in the State on posting or on transfer at any time as may be required.

13/11/26

MEMBER SECRETARY

APPLICATION FOR THE POST OF CHAIRMAN, PLAPUS

1.	Name	:		
2.	Father's Name	:		
3.	Date of Birth	:		**Self attested recent Photograph**
4.	Present Age	:		
5.	Educational Qualifications	:		
6.	Place of Birth	:		
7.	Native District	:		
8.	Language Known	:		
9.	Post applied for	:		
10.	Details of Judicial Service	:		
11.	Experience in Legal Services	:		

12.	Other qualifications	:	
13.	Date of Retirement	:	
14.	Places of choice to work	:	
15.	Address for communication	:	
16.	Mobile Number	:	
17.	E-Mail Address	:	

The above information furnished by me is true and correct.

Signature of the applicant

Place :

Date :

UNDER TAKING

(In terms of Rule 4(1) of Permanent Lok Adalat Other Terms and Conditions of appointment of Chairman and other Persons) rules, 2003

I, _____ S/o. _____

Worked /Retired as _____

Hereby undertake that I do not and will not have any financial or other interest as is likely to affect prejudicially my functions as Chairman of Permanent Lok Adalat for Public Utility Services, in the event of my appointment as Member of Permanent Lok Adalat for Public Utility Services.

Place :

Date :

Signature :

Name :

Address :